

COURT-I

Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)

Appeal No. 324 of 2013 &
I.A. No.423 of 2013

Dated : 24th March, 2014

Present: Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson
Hon'ble Mr. Rakesh Nath, Technical Member

Shree Renuka Sugars Ltd. Appellant(s)

Versus

Hubli Electricity Supply Co. Ltd. & Anr. Respondent(s)

Counsel for the Appellant(s) : Mr. Kush Chaturvedi
Mr. Shubhranshu Padh
Counsel for the Respondent(s): Mr. Anand K. Ganesan
Ms. Swapna Seshadri for R.1

ORDER

Reply has been filed by the Respondent.

The learned counsel for the Appellant seeks some time to file the Rejoinder. Accordingly, he is directed to file the same on or before 10.04.2014 after serving copy on the other side.

Post the matter for hearing on **24.04.2014.**

(Rakesh Nath)
Technical Member
Ts/js

(Justice M. Karpaga Vinayagam)
Chairperson